Utilisation of funds released to PIAs is monitored as per Guidelines of the Scheme and General Financial Rules, 2017.

Minority Commissions in States

3279. PROF. MANOJ KUMAR JHA : Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether all States in the country have constituted Minority Commissions, if so, the details thereof with the dates on which they were first and last constituted;

(b) details of organizations for redressing grievances of minorities where Minority Commissions are not constituted;

(c) the name of States in the country which have separate Ministry for minority affairs, details when these were instituted;

(d) details of annual budget outlays including contribution of Central Government and details of expenditure incurred by these Ministries since their inception, State-wise; and

(e) the Ministries which handles minority affairs, where State level Minority Commissions do not exist, State-wise details thereof?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI) : (a) Setting up of State Minority Commissions comes under the purview of the respective State Governments/UT Administrations and as per information made available by National Commission for Minorities (NCM), a statutory body constituted under NCM Act, 1992, 18 States *viz.* Andhra Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand, West Bengal have State Minority Commissions. The States of Arunachal Pradesh, Goa, Gujarat, Haryana, Himachal Pradesh, Meghalaya, Mizoram, Nagaland, Orissa, Sikkim. Tripura and UTs of Andaman and Nicobar Islands, Chandigarh, Daman and Diu, Dadra and Nagar Haveli, Lakshadweep and Puducherry do not have a Minority Commission in their respective States/UTs. The NCM Act does not extend to state of Jammu and Kashmir.

(b) In the States and UTs where minority commissions do not exist, there are other Departments and institutions under the State Governments which look after the

redressal of grievances of minorities. The National Commission for Minorities, a statutory body constituted under NCM Act, 1992, also takes care of grievances of minorities.

(c) The status regarding Ministry/Department for Minority Affairs in the States is given in the Statement-I (*See* below).

(d) Budget Estimates; Revised Estimates and actual expenditure in respect of the Ministry of Minority Affairs, Government of India since inception is given in the Statement-II (*See* below). The budgetary information of the State Governments/UTs is not maintained in the Ministry of Minority Affairs.

(e) The list of Ministries/Departments which handle Minority Affairs in States/ UTs where State Minority Commissions do not exist are given in the Statement-III.

Statement-I

List of States/UTs which have separate Ministry/Department for minority affairs

Name of the State	Ministry/Department
Andhra Pradesh	Separate Ministry/Department
Arunachal Pradesh	No Separate Ministry/Department
Assam	Separate Ministry/Department
Bihar	Separate Ministry/Department
Chhattisgarh	No separate Ministry/Department
Goa	No Separate Ministry/Department
Gujarat	No separate Ministry/Department
Haryana	No separate Ministry/Department
Himachal Pradesh	No separate Ministry/Department (Separate Directorate)
Jammu and Kashmir	No Separate Department
Jharkhand	Separate Department
Karnataka	Separate Ministry/Department
Kerala	Separate Ministry/Department

Name of the State	Ministry/Department
Madhya Pradesh	Separate Ministry/Department
Maharashtra	Separate Ministry/Department
Manipur	Separate Ministry/Department
Meghalaya	No Separate Ministry/Department
Mizoram	No Separate Ministry/Department
Nagaland	No Separate Ministry/Department
Odisha	Separate Ministry /Department
Punjab	No Separate Ministry /Department
Rajasthan	Separate Ministry
Sikkim	No separate Ministry/Department
Tamil Nadu	Separate Department
Telangana	Separate Ministry /Department
Tripura	Separate Ministry/Department
Uttar Pradesh	Separate Ministry/Department
Uttarakhand	Separate Ministry/Department
West Bengal	Separate Ministry/Department

Union Territories of India

Name of Union Territories	Ministry/Department
Andaman and Nicobar Islands	Not applicable as UT without Legislature
Chandigarh	No separate Ministry/Department
Dadra and Nagar Haveli	No separate Ministry/Department
Daman and Diu	No separate Ministry/Department
Delhi	Separate Department
Lakshadweep	Not applicable as UT without Legislature
Puducherry	No separate Ministry/Department (have separate Directorate)

Statement-II

Statement showing Budget Estimates/Revised Estimates and actual expenditure of Ministry of Minority Affairs from 2006-07 to 2018-19

(₹ in crore)

Financial year	Budget Estimates	Revised Estimates	Actual Expenditure
2006-2007	10.47	142.25	132.03
2007-2008	512.83	367.69	208.38
2008-2009	1013.83	664.38	329.57
2009-2010	1756.50	1755.50	1723.44
2010-2011	2615.37	2514.50	2020.97
2011-2012	2866.00	2766.46	2297.78
2012-2013	3154.70	2218.26	2174.30
2013-2014	3530.98	3130.84	3026.78
2014-2015	3734.01	3165.00	3090.51
2015-2016	3738.11	3735.98	3654.85
2016-2017	3827.25	3827 24	3049.15
2017-2018	4195.48	4195.48	4139.31
2018-2019	4700.00	4700,00	3853.01

Statement-III

List of the Ministry/Department which handles Minority Affairs where State Minority Commissions do not exist

Sl. No.	Name of the State	Ministry/Department
1.	Arunachal Pradesh	Social Justice and Empowerment and Tribal Affairs
2.	Goa	Directorate of Social Welfare and Goa State Minority Finance Development Corporation
3.	Gujarat	Social Justice and Empowerment Department
4.	Haryana	Department of Social Justice and Empowerment

Sl. No.	Name of State	Ministry/Department
5.	Himachal Pradesh	Ministry of Social justice and Empowerment
6.	Jammu and Kashmir	Social Welfare Department
7.	Meghalaya	Social Welfare Department
8.	Mizoram	Department of District Council and Minority Affairs+
9.	Nagaland	Home Department
10.	Odisha	Department of Minority and Backward Classes Welfare
11.	Sikkim	Social Justice, Empowerment and Welfare Department
12.	Tripura	Minority Welfare Department

Union Territories of India

Sl. No.	Name of Union Territories	Ministry/Department
1.	Andaman and Nicobar Islands	Department of Social Welfare Women and Child Development
2.	Chandigarh	
3.	Dadra and Nagar Haveli	Social Welfare Department
4.	Daman and Diu	Social Welfare Department
5.	Lakshadweep	Not applicable as UT without Legislature
6.	Puducherry	Directorate for welfare of Backward Classes and Minorities

Concessional loans under the schemes of NMDFC

3280. SHRI PARIMAL NATHWANI : Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the funds allocated by the National Minorities Development and Finance Corporation (NMDFC) along with details of utilisation of funds for the last three years, particularly in Gujarat and Jharkhand and in the country as a whole;